

Office Order No. 77 /2020

Subject : Court and office adjournment of cases in view of declaration of Novel Corona Virus (COVID-19) as global pandemic by WHO.

Reference : Office Order No. 68/2020 , 71/2020, 73/2020 ~~to~~ 75/2020.


In continuation of Office Orders referred above, I, Mahendra W. Chandwani, Principal Judge, City Civil Court and Sessions Judge in consultation with all the Judges, do hereby make following arrangements.

Extremely urgent matters which can not be wait upto 18th May, 2020, will be taken up by the Judges specifically assigned for taking urgent work. However, all the Civil and Sessions cases listed from 05.05.2020 to 18.05.2020 shall be adjourned as under :

Cases originally on Board	Cri. Cases adjd to	Civil Cases adjd. to
05.05.2020	27.05.2020	27.05.2020
06.05.2020	28.05.2020	28.05.2020
26.03.2020, 07.04.2020, 18.04.2020 & 08.05.2020	29.05.2020	29.05.2020
27.03.2020, 08.04.2020, 20.04.2020 & 11.05.2020	30.05.2020	30.05.2020
28.03.2020, 09.04.2020, 21.04.2020 & 12.05.2020	01.06.2020	01.06.2020
30.03.2020, 15.04.2020, 22.04.2020 & 13.05.2020	02.06.2020	02.06.2020
31.03.2020, 23.04.2020 & 14.05.2020	03.06.2020	03.06.2020
02.04.2020, 24.04.2020 & 15.05.2020	04.06.2020	04.06.2020
04.04.2020, 27.04.2020 & 18.05.2020	05.06.2020	05.06.2020

In case of urgent matter the concerned party or his lawyer is at liberty to mention the matter one day in advance before the concerned Court.

Date : 04.05.2020


(Mahendra W. Chandwani)
Principal Judge

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1. All the Hon'ble Judges at Gr. Mumbai and Dindoshi.
2. The BAR Association at Gr. Mumbai and Dindoshi.
3. The PP and GP of State and Central Government at Gr. Mumbai and Dindoshi.